

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.S.A. No. 31/(MAH)/2017
CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 15.02.2017

NAME OF THE PARTIES: M/s. Rathi Brothers Madras Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956
and 230 to 232 of the Companies Act, 2013.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
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Common Order

CSA No.30/230-232/NCLT/MB/MAH/2017

CSA No.31/230-232/NCLT/MB/MAH/2017

CSA No.32/230-232/NCLT/MB/MAH/2017

CSA No.33/230-232/NCLT/MB/MAH/2017

CSA No.34/230-232/NCLT/MB/MAH/2017

Company Petition is admitted and disposed of. Vide separate order.

At request of the Petitioner, this Bench hereby appoints Smt. Sunita Bhandari, Chartered Accountant, on a remuneration of ₹40,000 (Rupees Forty Thousand only) to assist the Official Liquidator to file his Report.

Sd/-
B.S.V. PRAKASH KUMAR
Member (Judicial)

Sd/-
V. NALLASENAPATHY
Member (Technical)